

sions) published in Notification No. S.O. 615(E) in Gazette of India dated the 16th September, 1976, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-11370/76].

(c) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962.—

(i) G.S.R. 785(E) published in Gazette of India dated the 3rd September, 1976, together with an explanatory memorandum

(ii) G.S.R. 1357, published in Gazette of India dated the 18th September, 1976, together with an explanatory memorandum

(iii) G.S.R. 1358 published in Gazette of India dated the 18th September, 1976 together with an explanatory memorandum

(iv) G.S.R. 812(E) published in Gazette of India dated the 23rd September, 1976, together with an explanatory memorandum

(v) G.S.R. 830(E) published in Gazette of India dated the 1st October, 1976, together with an explanatory memorandum

[Placed in Library See No. LT-11371/76]

(d) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 —

(i) G.S.R. 793(E) published in Gazette of India dated the 9th September 1976 and G.S.R. 805(E) published in Gazette of India dated the 16th September, 1976, to-

gether with an explanatory memorandum.

(ii) G.S.R. 818(E) and 819(E) published in Gazette of India dated the 25th September, 1976 together with an explanatory memorandum.

[Placed in Library. See No. LT-11372/76].

ANNUAL REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION, BOMBAY FOR 1974-75 WITH STATEMENT FOR DELAY
THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI A P SHARMA) I beg to lay on the Table —

(i) A copy of the Annual Report, (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for year 1974-75 under subsection (3) of section 24 of the Khadi and Village Industries Commission Act, 1956 along with the Statistical Statement

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report

[Placed in Library See No. LT-11373/76]

CENTRAL WAREHOUSING CORPORATION (3RD AMENDMENT) RULES, 1976, ANNUAL REPORTS OF CENTRAL FISHERIES CORPORATION LTD FOR 1972-73 & 1973-74, GUJARAT DEVASIHAN INAMS ABOLITION (1ST AMENDMENT) RULES, 1976, GUJARAT SURVIVING ALIENATIONS ABOLITION (COMPENSATION BONDS) 1ST AMENDMENT RULES, 1975, AND STATEMENTS FOR AFORESAID PAPERS AND ANNUAL REPORT OF CENTRAL WAREHOUSING CORPORATION FOR 1975-76

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE) I beg to lay on the Table—

(1) A copy of the Central Warehousing Corporation (Third

- Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 811(E) in Gazette of India dated the 22nd September, 1976, under sub-section (3) of section 41 of the Warehousing Corporation Act, 1962. [Placed in Library. See No. LT-11374/76.]
- (2) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.—
- (i) Annual Report of the Central Fisheries Corporation Limited, for the year 1972-73.
- (ii) Annual Report of the Central Fisheries Corporation Limited, for the year 1973-74.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (2) above. [Placed in Library. See No. LT-11375/76.]
- (4) (i) A copy of the Gujarat Devasthan Inams Abolition (First Amendment) Rules, 1976, published in Notification No. GHM-75/M-232-DAR-1071-Y in Gujarat Government Gazette dated the 13th November, 1975, under sub-section (2) of section 29 of the Gujarat Devasthan Inams Abolition Act, 1969 read with clause (c) (iu) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat together with an explanatory note.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT-11376/76].
- (5) (i) A copy of the Gujarat Surviving Alienations Abolition (Compensation Bonds) Rules, (First Amendment) Rules, 1975, published in Notification No. GHM-75/233-M/GSA/1973/134706-Y in Gujarat Government Gazette dated the 13th November, 1975 under sub-section (2) of section 28 of the Gujarat Surviving Alienations Abolition Act, 1963 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat together with an explanatory note.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notification. [Placed in Library. See No. LT-11377/76].
- (6) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1975-76 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962. [Placed in Library. See No. LT-11378/76].

SEAMEN'S PROVIDENT FUND (AMDT)
SCHEME, 1976

THE MINISTER OF TRANSPORT AND SHIPPING (DR. G. S. DHILLON): Sir, on behalf of Shri H. M. Trivedi, I beg to lay on the Table a copy of the Seamen's Provident Fund (Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1233 in Gazette of India dated the 21st